

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 115**  
**(IB)-391(PB)/2019**

**IN THE MATTER OF:**

Magma Fincorp Ltd.

.... Applicant/petitioner

v.

Vishwa Bhumi Engineering Pvt. Ltd.

.... Respondent

**Under Section 7 of IBC, 2016**

**Order delivered on 01.03.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Amir Kaleem, proxy counsel for Ms. Shweta Kapoor, Adv.


For the Respondent:- -

**ORDER**

Learned counsel for the applicant undertakes to file service affidavit within a week and further states that the corporate debtor has approached him for settlement and seeks time to explore the settlement.

List on 03.04.2019.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

01.03.2019  
Aarti Makker